

ACT NO. XIX OF 1921.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 5th October, 1921.)

An Act further to amend the Land Acquisition Act, 1894.

I of 1894. WHEREAS it is expedient further to amend the Land Acquisition Act, 1894; It is hereby enacted as follows:—

1. This Act may be called the Land Acquisition Short title. (Amendment) Act, 1921.

I of 1894. 2. Section 26 of the Land Acquisition Act, 1894 Amendment of section 26, Act I of 1894. (hereinafter referred to as the said Act), shall be re-numbered 26 (1), and to the said section the following sub-section shall be added, namely:—

V of 1908. “(2) Every such award shall be deemed to be a decree and the statement of the grounds of every such award a judgment within the meaning of section 2, clause (2), and section 2, clause (9), respectively, of the Code of Civil Procedure, 1908.”

3. For section 54 of the said Act, the following section shall be substituted, namely:— Substitution of new section for section 54, Act I of

V of 1908. “54. Subject to the provisions of the Code of Civil Procedure, 1908, applicable to appeals from original decrees, and notwithstanding any thing to the contrary in any enactment for the time being in force, an appeal shall only lie in any proceedings under this Act to the High Court from the award, or from any part of the award, of the Court and from any decree of the High Court passed on such appeal as aforesaid an appeal shall lie to His Majesty in Council subject to the provisions contained in section 110 of the Code of Civil Procedure, 1908, and in Order XLV thereof.”